©
കേരള സർക്കാർ
Government of Kerala
2021

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ്
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 10 / Vol. X

തിരുവനന്തപുരം, ചൊവ്വ / Thiruvananthapuram, Tuesday

2021 മാർച്ച് 23 / 23rd March 2021
1196 മീനം 9 / 9th Meenam 1196
1943 ചൈത്രം 2 / 2nd Chaithra 1943

നമ്പർ / No. 12

PART III
Co-operative Department

REGISTRATION CERTIFICATE

I do hereby certify in exercise of the powers conferred on me under Section 7 of the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) that the following societies, the particulars which are furnished in the Categorical Statements are registered by me today as a Co-operative Society under the said Act on the basis of limited liability and that the bye-laws of the undermentioned society are also hereby registered under the said section.

Categorical Statements

(1)

No. O-4078/2020. *13th February 2021.*

1. Name & No. of the Society—Vadakkumthala Area Multi Purpose Co-operative Society Ltd. No. Q. 1710.
2. Date of Registration—13-2-2021.
3. Address—Vadakkumthala Area Multi Purpose Co-operative Society Ltd. No. Q. 1710, Vadakkumthala P. O., Karunagappally, Kollam-690 536.
4. Liability—Limited.
5. Area of operation—Whole area of Vadakkumthala Village in Karunagappally Taluk.
6. Objectives—As per bye law clause-5
7. Type—Multi-Purpose Co-operative Society Rule 15(13) of Kerala Co-operative Societies Act & Rule.
8. Authorized Share Capital—₹ 83,75,000 (Eighty Three Lakhs and Seventy five Thousand only)

   (1) 25000 'A' class shares of ₹ 225 each

   (2) 2000 'B' class shares of ₹ 1,000 each

   (3) 15000 'C' class shares of ₹ 50 each
9. Maximum Borrowing Power—100 times of paid up Share Capital and Reserve Fund.

(2)

No. O-4076/2020. *16th February 2021.*

1. Name of the Society—Chavara Madappally Multi Purpose Co-operative Society Ltd. No. Q. 1709.
2. Date of Registration—16-2-2021.
3. Address—Chavara Madappally Multi Purpose Co-operative Society Ltd. No. Q. 1709, Chavara P. O., Kollam-691 585.
4. Liability—Limited.
5. Area of operation—Chavara Panchayat Ward No. 3, 4, 5, 6, 7, 8, 9, 10, 11, 13, 14 (Thottinuvadakku, Pazhanjikkavu, Madappally, Vattathara, Mukundapuram, Kottukadu, Pattathanam, Menampally, Bharanikkavu, Pailakkavu, Kottakakam.)
6. Objectives—As per bye law clause-5.
7. Type—Multi-Purpose Co-operative Society Rule 15 (13) of Kerala Co-operative Societies Act & Rule.
8. Authorized Share Capital—₹ 90,00,000 (Ninety Lakhs only)
   (1) 25000 'A' class shares of ₹ 250 each
   (2) 2000 'B' class shares of ₹ 1,000 each
   (3) 15000 'C' class shares of ₹ 50 each
9. Maximum Borrowing Power—150 times of total paid up Share Capital and Reserve Fund.

Office of the Joint Registrar of
Co-operative Societies (Sd.)
(General), Kollam. *Joint Registrar (General).*

REGISTRATION CERTIFICATE

I do hereby certify in exercise of the powers conferred upon me under Section 7 of the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) that the following Society, that particulars which are furnished in the Categorical Statements are registered by me today as a Co-operative Society under the said Act, on the basis of limited liability and that the bye-laws of the undermentioned society are also hereby registered under the said section.

Categorical Statements

(1)

No. O(1)-2132/2020. *8th February 2021.*

1. Name and Number of the Society—Kolenchery Pattikajathi Sahakarana Sangam Limited No. 1435.
2. Date of Registration—8-2-2021.
3. Address—Aikaranad South, Kolenchery P. O., Kolenchery, Ernakulam District-682 311.
4. Liability—Limited.
5. Area of Operation—Whole area of Ward 1 to 14 of Poothrikka Grama Panchayath in Kunnathunad Taluk in Ernakulam District.
6. Main Object—To promote thrift, self help, mutual help and co-operation among members.
7. Authorised Share Capital—₹ 77,50,000.
   (1) 'A' class 50000 shares of ₹ 100 each
   (2) 'B' class 5000 shares of ₹ 500 each
   (3) 'C' class 10000 shares of ₹ 25 each
8. Maximum Borrowing Limit—150 times of paid up Share Capital + Reserve Fund.
9. Category as per KCS Act—Rule 15.
   7-SC/ST Societies
   (2)- Primary SC/ST Societies.

(2)

No. O(1)-226/2021. *8th February 2021.*

1. Name and Number of the Society—Karukadam Social Welfare Co-operative Society Limited No. E-1434.
2. Date of Registration—8-2-2021.
3. Address—Karukadam P. O., Kothamangalam, Pin-686 691.
4. Liability—Limited.
5. Area of Operation—Whole area of Kothamangalam Municipality in Kothamangalam Taluk in Ernakulam District.
6. Main Object—To promote thrift, self help, mutual help and co-operation among members.
7. Authorised Share Capital—₹ 18,75,000.
   (1) 'A' class 10000 shares of ₹ 100 each
   (2) 'B' class 15000 shares of ₹ 50 each
   (3) 'C' class 5000 shares of ₹ 25 each
8. Maximum Borrowing Limit—150 times of paid up Share Capital + Reserve Fund.
9. Category as per KCS Act—Rule 15.
   (12)-Miscellaneous Societies
   (1)-Social Welfare Societies.

Office of the Joint Registrar of
Co-operative Societies (General), (Sd.)
Ernakulam. *Joint Registrar (General).*

വയനാട് ജില്ലാ സഹകരണ സംഘം ജനറൽ ജോയിന്റ് രജിസ്ട്രാറുടെ നടപടിക്രമം

(ഹാജർ : ശ്രീമതി എം. എം. ഖദീജ)

നമ്പർ എ. ഇ.എൽ./3119/2020. 2021 ഫെബ്രുവരി 17.

വിഷയം :—സഹകരണ വകുപ്പ്—സമാപ്തീകരണം-സുൽത്താൻ ബത്തേരി താലൂക്ക് റേഷൻ വ്യാപാരി സഹകരണ സംഘം ക്ലിപ്തം നമ്പർ ഡബ്ളിയു. 180—സമാപ്തീകരണ ഉത്തരവ് പുറപ്പെടുവിക്കുന്നത്—സംബന്ധിച്ച്.

സൂചന :—(1) സുൽത്താൻ ബത്തേരി അസിസ്റ്റന്റ് രജിസ്ട്രാർ (ജനറൽ)-ടെ 19-11-2020-ലെ 563/2020 നമ്പർ കത്ത്.

(2) സുൽത്താൻ ബത്തേരി അസിസ്റ്റന്റ് രജിസ്ട്രാർ (ജനറൽ) ആഫീസിലെ എ & ഇ ഇൻസ്പെക്ടറുടെ 28-10-2020-ലെ സഹകരണ നിയമം വകുപ്പ് 66 പ്രകാരം അന്വേഷണം നടത്തി ബോധിപ്പിച്ച റിപ്പോർട്ട്.

(3) ഈ ആഫീസിൽ നിന്നും 23-12-2020-ന് അയച്ച JRWYD/3119/2020/എ. ഇ.എൽ. നമ്പർ നോട്ടീസുകൾ.

വയനാട് ജില്ലയിൽ സുൽത്താൻ ബത്തേരി ആസ്ഥാനമായി 23-3-1994-ൽ രജിസ്റ്റർ ചെയ്ത് 18-4-1994-ൽ പ്രവർത്തനമാരംഭിച്ചിരുന്ന ക്ലിപ്തം നമ്പർ ഡബ്ലിയു. 180-സുൽത്താൻ ബത്തേരി താലൂക്ക് റേഷൻ വ്യാപാരി സഹകരണ സംഘം ദീർഘനാളായി പ്രവർത്തനം രഹിതമായതിനെ തുടർന്ന് കേരളാ സഹകരണ നിയമം വകുപ്പ് 66 പ്രകാരം ഒരു പരിശോധന നടത്താനുള്ള സുൽത്താൻ ബത്തേരി അസിസ്റ്റന്റ് രജിസ്ട്രാർ (ജനറൽ)ടെ 13-7-2020-ലെ 563/2020 നമ്പർ ഉത്തരവ് പ്രകാരം ആ ആഫീസിലെ എ & ഇ ഇൻസ്പെക്ടർ പരിശോധന നടത്തി റിപ്പോർട്ട് സമർപ്പിച്ചിട്ടുണ്ട്.

റിപ്പോർട്ടിൽ സംഘം വർഷങ്ങളായി പ്രവർത്തിക്കുന്നില്ല എന്നും നിലവിലെ പ്രസിഡന്റ്/സെക്രട്ടറി എന്നിവർക്ക് അയച്ച രജിസ്ട്രേഡ് നോട്ടീസുകൾ വിലാസക്കാരില്ലാത്തതിനാൽ മടങ്ങിയെന്നും, സംഘത്തിന് ആഫീസോ സ്ഥിരം ജീവനക്കാരോ ഇല്ലായെന്നും സംഘത്തിൽ ആഡിറ്റ് നടത്തിയിട്ടില്ലായെന്നും സംഘത്തിന് കേരള സംസ്ഥാന സഹകരണ ബാങ്കിന്റെ സുൽത്താൻ ബത്തേരി ശാഖയിൽ സേവിംഗ്സ് അക്കൗണ്ട് ഉണ്ടെന്നും അതിൽ ₹ 2,628 മാത്രം ബാക്കി നിൽപ്പുണ്ടെന്നും റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്. സംഘത്തിൽ അവസാനമായി ഭരണ സമിതിയിലേക്ക് തെരഞ്ഞെടുപ്പ് നടത്തിയത് 11-6-2002 ലാണെന്നും അതിൽ ശ്രീ. പി. പി. ആലിക്കോയ മുതൽ 7 പേരെ തെരഞ്ഞെടുത്തിരുന്നുവെന്നും പിന്നീട് സംഘം പ്രവർത്തനരഹിതമായിയെന്നും സംഘം പ്രവർത്തനക്ഷമ മാക്കുന്നതിന് യാതൊരു സാധ്യതയും ഇല്ലായെന്നും അപ്രകാരം പ്രവർത്തന രഹിതമായ സംഘത്തിന്റെ രജിസ്ട്രേഷൻ റദ്ദ് ചെയ്യാവുന്നതാണെന്നും റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്. പരിശോധന ഉദ്യോഗസ്ഥന്റെ റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിൽ സംഘം സമാപ്തീകരിക്കാവുന്നതാണെന്ന് സുൽത്താൻ ബത്തേരി അസിസ്റ്റന്റ് രജിസ്ട്രാർ (ജനറൽ) ശുപാർശ ചെയ്തിട്ടുണ്ട്.

സംഘത്തിന്റെ ഉദ്ദേശ്യ ലക്ഷ്യം നിറവേറ്റപ്പെട്ടില്ലയെന്നും സംഘത്തിന്റെ പ്രവർത്തനം പുനരുജ്ജീവനത്തിന് യാതൊരു സാധ്യതയുമില്ലെന്നും ബോദ്ധ്യപ്പെട്ടതിനെ തുടർന്ന് സംഘത്തിൽ കേരള സഹകരണ നിയമം വകുപ്പ് 71 പ്രകാരം സമാപ്തീകരണ നടപടികൾ കൈക്കൊള്ളാതിരിക്കാൻ വല്ല ആക്ഷേപവുമുണ്ടെ ങ്കിൽ രേഖാമൂലം ബോധിപ്പിക്കുന്നതിന് ധനസഹായബാങ്കിനും സുൽത്താൻ ബത്തേരി സർക്കിൾ സഹകരണ യൂണിയനും മേൽ സൂചന (3) പ്രകാരം നൽകിയ നോട്ടീസ് പ്രകാരം യാതൊരു മറുപടിയും ലഭ്യമായിട്ടില്ല. മേൽ സാഹചര്യങ്ങളിൽ താഴെ പറയുന്ന ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

ഉത്തരവ്

ക്ലിപ്തം നമ്പർ ഡബ്ലിയ. 180 സുൽത്താൻ ബത്തേരി താലൂക്ക് റേഷൻ വ്യാപാരി സഹകരണ സംഘം പ്രവർത്തന രഹിതമായതിനെ തുടർന്ന് സമാപ്തീകരണ നടപടികൾ സ്വീകരിക്കുന്നതിന് സുൽത്താൻ ബത്തേരി അസിസ്റ്റന്റ് രജിസ്ട്രാർ (ജനറൽ) ആഫീസിലെ എ & ഇ ഇൻസ്പെക്ടറെ സംഘം ലിക്വിഡേറ്ററായി നിയമിച്ച് ഇതിനാൽ ഉത്തരവാകുന്നു. ലിക്വിഡേറ്റർ ചുമതല ഏൽക്കുന്ന ദിവസത്തെ കടധന പട്ടിക തയ്യാറാക്കേണ്ടതും സംഘത്തിന്റെ സകല മുതലുകളും റിക്കാർഡുകളും ഏറ്റെടുക്കേണ്ടതും ഏറ്റെടുത്ത മുതലുകളുടെയും റിക്കാർഡുകളുടെയും പട്ടിക തയ്യാറാക്കേണ്ടതും ആയതിന്റെ ഒരു പകർപ്പ് കടധന പട്ടിക സഹിതം ഈ ആഫീസിൽ സമർപ്പിക്കേണ്ടതുമാണ്. ലിക്വിഡേറ്റർ ഈ ഉത്തരവ് തീയതി മുതൽ ഒരു വർഷത്തിനകം സമാപ്തീകരണ നടപടികൾ പൂർത്തീകരിച്ച് റിപ്പോർട്ട് സമർപ്പിക്കേണ്ടതാണ്.

സഹകരണ സംഘം ജോയിന്റ്
രജിസ്ട്രാർ (ജനറൽ) (ഒപ്പ്)
ആഫീസ്, വയനാട്. ജോയിന്റ് രജിസ്ട്രാർ (ജനറൽ).

REGISTRATION CERTIFICATE

No. O. 1056/2020/R. Dis. *2nd February 2021.*

I do hereby certify in exercise of the powers conferred upon me under Section 7 of the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) that the following Society, the particulars which is furnished in the Categorical Statement is registered by me today as a Co-operative Society under the said Act on the basis of limited liability and that the bye-laws of the undermentioned Society is also hereby registered under the said section.

Categorical Statement

1. Name and Number of the Society—Uthara Malabar Labour Contract Co-operative Society Ltd. No. K.587.
2. Date of Registration—2-2-2021.
3. Address—Kanhangad P. O., Kasaragod (Dist.)-671 315.
4. Liability—Limited.
5. Area of Operation—Whole area of Kasaragod Revenue District execpt Meenja Grama Panchayat area.
6. Main Object—As per byelaw clause-3.
7. Type of Society—Primary, Primary labour contract Co-operative Societies, as per Rule 15-(9) (1).
8. Authorized Share Capital—₹ 2,30,00,000.
9. Maximum Borrowing Power of the Society—150 times of the paid up Share Capital Plus Reserve Fund.

Office of the Joint Registrar of
Co-operative Societies (General), (Sd.)
Kasaragod. *Joint Registrar (General).*